

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/666 /2005

Date 23/06/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To : M/S DEWAN TYRES LTD
DELHI ROAD, PARTAPUR BYE PASS,
MEERUT.(U.P.)

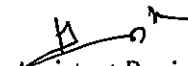
M/S DEWAN TYRES LTD

Appellant

THE COMMISSIONER (APPEALS), MEERUT I

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. C/140/08-CUSTOM DT.09.06.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent THE COMMISSIONER (APPEALS), MEERUT I
MANGAL PANDEY NAGAR MEERUT (U.P.)

2. Adv. / Consult MR.RISHI & ASSOCIATES,
60-VILVESHWARPURI, BEHIND SADAR THANA,
MEERUT CANTT, MEERUT.

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg, 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Baghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

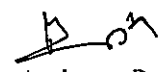
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

Customs Appeal No.666 of 2005

[Arising out of Order-in-Appeal No.08-CE/APPL/MRT-I dt.28.2.05
passed by the Commissioner(Appeals), Meerut)

For approval and signature:

Hon'ble Mr. S.S.KANG, VICE PRESIDENT

Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?

2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?

3. Whether their Lordships wish to see the fair :
copy of the order?

4. Whether order is to be circulated to the :
Department Authorities:

M/s. Dewan Tyres Ltd.

Appellant

Versus

CCE, Meerut

Respondent

Appearance

None For appellant

Sh. R.K.Verma, Authorised Departmental Representative(DR) For
respondent

Coram: Hon'ble Mr. S.S.KANG, VICE PRESIDENT

Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

Per S.S.Kang:

Final Date of decision: 9.6.08
Order No. C/140/08

When the case was called none appeared on behalf of the appellant in spite of notice. On the last date of hearing, ^{also} the appellant was not present. In these circumstances, the appeal ^{is} dismissed for non-prosecution.

Order dictated in the open Court.

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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